

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.09.2023, At 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/987/2023 IA (IBC)/538/2022 in CP (IB) No.306/10/HDB/2017
NAME OF THE COMPANY	NSL Nagapatnam Power & Infratech Ltd
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

ORDER

IA (IBC)/987/2023

Present: Ld. Counsel for the Applicant.

Ld. Counsel for the Respondent.

This application has been moved under Section 27 of the IBC for replacing the present Resolution Professional Mr. Venkateswarlu Kari with Mr. Naveen Gupta. Before moving the present application, the applicant has complied with requirements as prescribed under section 27 of the IBC i.e., 66% of the voting shares of the creditors and the approval of the proposed Resolution Professional. The present Resolution Professional is also present and he has no objection for allowing the application. Accordingly, this application is allowed and the proposal to appoint the Resolution Professional as per the provisions of Section 27 sub section 4, and the name of the proposed Resolution Professional is sent to the board for confirmation.

Contd....

(2)

IA (IBC)/538/2022

Present: Ld. Counsel for the Applicant.
Ld. Counsel for the Respondent.

Matter is adjourned to 10.11.2023.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)